

11.29-3/4 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following ten Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 29th March, 1977:

- (1) The Appropriation (Vote on Account) Bill, 1977.
- (2) The Appropriation Bill, 1977.
- (3) The Appropriation (Railways) Vote on Account Bill, 1977.
- (4) The Appropriation (Railways) Bill, 1977.
- (5) The Tamil Nadu Appropriation (Vote on Account) Bill, 1977.
- (6) The Tamil Nadu Appropriation Bill, 1977.
- (7) The Nagaland Appropriation (Vote on Account) Bill, 1977.
- (8) The Nagaland Appropriation Bill, 1977.
- (9) The Pondicherry Appropriation (Vote on Account) Bill, 1977.
- (10) The Pondicherry Appropriation Bill, 1977.

11.30 hrs.

PETITION RE CONDUCT OF CHIEF MINISTER, CERTAIN MINISTERS AND OFFICIALS OF ANDHRA PRADESH

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present a petition signed by Shri Konda Lakshman Bapuji and twenty-one other members of Andhra Pradesh Legislature in respect of the conduct of the Chief Minister, certain Ministers and Government officials of Andhra Pradesh. (*Interruptions*).

SHRI K. LAKKAPPA (Tumkur):
On a point of order.

MR. SPEAKER: What is your point of order?

SHRI K. LAKKAPPA: This is under rule 160. There are certain rules laid down for submitting a petition. Shri Jyotirmoy Bosu, in his petition, has raised an objectionable matter. It pertains to the functioning of the States. The Chief Minister, certain Ministers and Government officials of Andhra Pradesh have been involved in this petition. Rule 160 clearly says in sub-section (b):

“any matter of general public interest provided that it is not one—

(b) which should ordinarily be raised in a State Legislature.”

The subject-matter of this petition relates to the conduct of the Chief Minister, certain Ministers, and Government officials of Andhra Pradesh. It pertains to the State Legislature. Therefore, my submission is that, ordinarily, this can be raised only in the Legislative Assembly there. (*Interruptions*).

MR. SPEAKER: Please sit down. I have heard your point of order. You have yourself said ‘ordinarily’.

Next item.

SHRI K. LAKKAPPA: What is your ruling, Sir?

MR. SPEAKER: No ruling is required. You have yourself said that ‘ordinarily’ it should be raised in the State Legislature. (*Interruptions*).

All of you may please sit down. It has been raised not once, but many times. It is not a new thing. I have not created any precedent here. It has been raised here earlier also. Whether it will be discussed or not is a different matter. But I cannot prevent a Member from raising it.